CENTRAL ELECTRICITY REGULATORY COMMISSION NEW DELHI

Coram

- 1. Shri Bhanu Bhushan, Member
- 2. Shri R.Krishnamoorthy, Member

Petition No. 16/2006

In the matter of

Dispute relating to apportionment of capacity charges of three NTPC Stations among the beneficiaries for the month of October 1998.

In the matter of

Grid Corporation of Orissa Ltd., Bhubaneswar Petitioner

Versus

- 1. NTPC Ltd, Patna.
- 2. Eastern Regional Electricity Board, Kolkata.
- 3. Bihar State Electricity Board, Patna.
- 4. West Bengal State Electricity Board, Kolkata.
- 5. Damodar Valley Corporation, Kolkata.
- 6. Jharkhand State Electricity Board, Ranchi.
- 7. Power Department, Govt. of Sikkim, Gangtok
- 8. Tata Iron Steel Co. Ltd., Mumbai
- 9. Ferro Alloys Corporation Ltd., BhubaneswarRespondents

The following were present:

- 1. Shri R.K. Mehta, Advocate, GRIDCO.
- 2. Shri S.R.Sarangi, GRIDCO.
- 3. Shri Mohan Jha, ERPC.
- 4. Shri R.M. Patnaik, Advocate, Tata Steel/FACOR.
- 5. Shri M.G. Ramchandran, Advocate, NTPC.
- 6. Shri S.N. Goel, NTPC.
- 7. Shri Guryog Singh, NTPC.

ORDER (DATE OF HEARING: 17.7.2007)

The application has been made under clause (f) of sub-section (1) of Section 79 of the Electricity Act for settlement of disputes between the petitioner and the first respondent, relating to the month of October, 1998.

2. Heard the learned Counsel for the parties.

3. By order dated 15.1.2007 the parties were given time to make efforts for

resolution of the dispute through mutual discussion. Learned counsel for the

parties have informed that in this regard nothing has been done so far. Learned

counsel for the petitioner sought one month's time to hold meeting for resolution

of dispute.

4. Time prayed for by the learned counsel is allowed. The petitioner is

directed to place on record the outcome of meetings latest by 31.8.2007 on

affidavit. The office shall process the petition for further hearing thereafter.

5. In the order dated 15.1.2007 it was directed that Tata Iron Steel Company

Ltd. and Ferro Alloys Corporation Ltd., who have been impleaded as

respondents, be also associated with the discussion. Initially, learned counsel for

the first respondent expressed certain reservations on the issue of associating

these respondents. Subsequently, however, he has overcome the reservations

and agreed to involve Tata Iron Steel Company Limited and Ferro Alloys

Corporation Limited in the discussion.

sd-/ (R.KRISHNAMOORTHY) MEMBER New Delhi dated 17th July 2007

sd-/ (BHANU BHUSHAN) MEMBER